

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/MP/2012

- Subject : Miscellaneous petition for approval under Regulation 24, 111, 113 of the CERC (Conduct of Business) Regulations, 1999 and under section 79 (c) (i) and (k) of electricity Act, 2003 for seeking direction for implementation of third party audit report on protection scheme of transmission system of Northern Region and Western Region.
- Date of hearing : 11.10.2012
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Power Grid Corporation of India Limited, Gurgaon
- Respondent : Uttar Pradesh Power Transmission Corporation Limited, Lucknow and others
- Parties present : Shri Kamal Sarkar, PGCIL
Shri J. Mazumder, PGCIL

Record of Proceedings

The representative of the petitioner submitted that consequent to grid disturbance on 30.7.2012 and 31.7.2012, a meeting was convened by Hon`ble Minister of Power wherein Chief Ministers/Power Ministers of different States of Northern Region participated. In the meeting, various resolutions were adopted to ensure smooth and reliable grid operation including an independent third party audit of the protection systems. Ministry of Power vide its Memorandum No. 17.1.2012-OM dated 7.8.2012 had directed that "Independent third party audit of protection scheme shall be carried out within one month and the Regional Power Committees shall monitor the same. PGCIL would fund and carry out the audit in first instance". The representative of the petitioner submitted that protection audit was carried out by Central Power Research Institute (CRRl) in respect of 23 sub-stations in phase-I and 17 sub-stations in phase-II and audit is in progress in 40 sub-stations in Phase-III and Phase-IV.

2. The representative of the petitioner submitted that as per Central Electricity Authority (Technical Standard for Construction of Electrical plants and Electric Lines) Regulations, 2010, installation of protection and control systems in all the transmission systems are necessary. Moreover, Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations, 2010 provides that every transmission licensee shall comply with such technical standards of operation and maintenance of transmission line as may be specified by the authority.

3. The representative of the petitioner requested the Commission to issue necessary direction to Regional Power Committees for ensuring the rectification of deficiencies observed during the protection audit and implementation of all the protection and control system in line with CEA Regulations and monitoring of their healthiness for improvement of stability and reliability of the grid by respective constituents.

4. The Commission admitted the petition and directed issue of notice to the respondents who shall file their replies by 26.10.2012 and the petitioner to file its rejoinder, if any, by 9.11.2012.

5. The petition shall be listed for hearing on 20.11.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**